

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 604**  
**IB-153/ND/2023**

**IN THE MATTER OF:**

**M/s. PSBEDI Archive Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Alankit Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 02.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Mr. Alok Tiwari, Ms. Dakshayani Saxena, Ms. Kritika Bansal, Advs.**

**For the Respondent/Corporate Debtor :Mr. Aishwarya Adlakha, Adv.**

**ORDER**

Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is present and submitted that the arguing Counsel is not available today and therefore, sought adjournment. Last opportunity is given to the Corporate Debtor to appear and argue the matter. List the matter on **21.02.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**